



2026:AHC:22816

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1445 of 2026

Satyadev Gaur

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Krishna Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. On the oral request of learned counsel for the writ petitioner, he is permitted to implead Finance Officer, Account, Uttar Pradesh, Police Headquarters, Lucknow as respondent no. 4.
2. Heard Sri R.K. Mishra, learned counsel for the writ petitioner and Sri Pramod Kumar Srivastava, learned Standing Counsel for the State.
3. The case of the writ petitioner is that his date of birth is 01.07.1964 and post completion of satisfactory service, he superannuated on 30.06.2024. However, according to the writ petitioner, he has not been accorded the benefits of notional increment since July, 2023 to June, 2024 in pursuance of the Government Order dated 12.06.2024.
4. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by fourth respondent Finance Officer, Account, Uttar Pradesh, Police Headquarters, Lucknow
5. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Finance Officer, Account, Uttar Pradesh, Police Headquarters, Lucknow by **12.01.2026**. Thereafter, the fourth respondent shall decide the claim of the writ petitioner within a period of two months.

February 3, 2026
Rajesh

(Vikas Budhwar,J.)